IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 238/19
State Vs. Aamir Qureshi
PS : Kirti Nagar
u/s. 356/379/411/34 IPC

21.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Aamir Qureshi.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
None for applicant/accused.

Despite making repeated calls on the mobile no. 9818707330, the phone is showing busy continuously and Ld. Counsel did not contact through official E-mail ID to this court.

In the interest of justice, bail application is renotified for hearing on 31.08.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
21.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 552/19
State Vs. Tabrez Mohd.
PS : Hari Nagar
u/s. 457/380/34 IPC

21.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 439 Cr.P.C. for extension of interim bail which was granted/extended vide order dated 07.07.2020 on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Mohd. Azhar, Ld. Counsel for applicant/accused.

I have perused the record. It is submitted by Ld. Counsel for applicant/accused that applicant is on interim bail which is going to be expired today and have moved present bail application for further extension on medical ground of the applicant/accused.

Ld. State Counsel submits that without going into the merits of the ground applicant is entitled for extension of bail pursuant to the direction passed by Hon'ble High Court in **W.P.(C) 3037/2020** titled as **Court on its own motion Vs. State & Ors.** Wherein Hon'ble High Court has been pleased to

Contd.../-

extend the interim bail/pay roll of UTPs/convicts, who were on interim bail before or after 15.03.2020 till 15.09.2020.

Since present applicant is already on interim bail, his interim bail is already extended till 15.09.2020 and no further order is required to be passed by this court. Hence, in view of the direction contained in above mentioned writ, the interim bail of applicant is extended till 15.09.2020. Application is disposed off accordingly.

Copy of this order be sent to Superintendent jail. Copy be also given dasti to Ld. Counsel for applicant/accused, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi
21.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.798/200
State Vs.Sumit Shokeen
PS : Nihal Vihar
u/s. 387/34 IPC

21.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Yogesh Rathee, Ld. Counsel for applicant/accused.

Report filed by IO. Same is taken on record. Copy supplied to Ld. Counsel for applicant/accused.

I have heard arguments from both sides and have perused. It is argued on behalf of applicant/accused that he is in Judicial Custody since 01.08.2020 and is not named in the FIR. It is also argued that there is no previous criminal record of the applicant and he is not involved in any other case. It is also argued that applicant is a second year law student and have nothing to do with the present case in any manner. Applicant called in the police station for making certain inquiries and was falsely arrested by the IO without any incriminating evidence against him. It is also argued that first bail

Contd.../-

application was dismissed by Ld. MM on 06.08.2020. Hence, it is prayed that as there is no incriminating evidence against the applicant, he may be granting bail as investigation qua applicant has been completed.

Per contra, bail application opposed by Ld. State Counsel at the strength of reply filed by IO. Ld. State Counsel submits that complainant handed over extortion money of Rs. 5 lakhs to main accused Shakti Singh in the presence of present applicant and complainant's friend Deepak. Therefore, it is prayed that since extortion money was handed over in the presence of applicant by the complainant to co-accused Shakti Singh, he is not entitled for relief as prayed. Hence, bail application may be dismissed.

Perusal of the FIR shows that firstly co-accused Shakti Singh called the complainant on 24.04.2020 and in the presence of 25-30 persons demanded Rs. 20 lakhs and gave a threat also. Complainant further alleged that thereafter, he paid Rs. 5 lakhs to co-accused Shakti Singh on 26.07.2020 when co-accused also demanded Rs. 5 lakhs further from the complainant. Thereafter, on 27.07.2020, 5-6 persons by blocking the passage of complainant gave the threat to pay the additional extortion money. On 30.07.2020 complainant again received a call from one Rambir Shokeen, nephew of co-accused Shakti Singh regarding delivery of additional extortion money of Rs. 5 lakhs.

In the reply, IO has mentioned that in 25.07.2020, Shakti Singh called the complainant to the office of Rambir Shokeen where complainant alongwith his friend Deepak went there, where present applicant was also

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present and Shakti Singh threatened him to arrange Rs. 5 lakhs by next day, otherwise he will face the consequences. But to my utter surprise, this very fact of the reply of the IO is not corroborated from the contents of FIR which was recorded after happening all the incident i.e. on 01.08.2020.

Therefore, in view of the facts and circumstances of the present case, this court is of the view that present FIR was not by name when complainant knew the present applicant since beginning hence, he is entitled for the relief prayed. Accordingly, applicant is admitted to bail subject to furnishing personal bond in sum of Rs. 20,000/- with one surety of the like amount for the satisfaction of MM/duty MM of the concerned district. Bail application is disposed off accordingly.

Nothing said herein shall tantamount to have effect on the merits of the case.

Copy of this order be given dasti, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi
21.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 45/20
State Vs. Mithlesh
PS : Nihal Vihar
u/s. 308/34 IPC

21.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Mithlesh.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
None for applicant/accused.

Reply filed. Same is taken on record.

Despite sending CISCO Webex VC link on Email ID adv.bharatbhushan210@gmail.com, Ld. Counsel has not appeared to make his submissions. There is no mobile number mentioned in the application, that is why, Ld. Counsel could not be contacted.

In the interest of justice, bail application is renotified for hearing on 31.08.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
21.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 238/19
State Vs. Aamir Qureshi
PS : Kirti Nagar
u/s. 356/379/411/34 IPC

21.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Aamir Qureshi.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
None for applicant/accused.

Despite making repeated calls on the mobile no. 9818707330, the phone is showing busy continuously and Ld. Counsel did not contact through official E-mail ID to this court.

In the interest of justice, bail application is renotified for hearing on 31.08.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
21.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 350/2020
State Vs. Govind Jha @ Ajay Jha
PS : Kirti Nagar
u/s. 279/337 IPC & 186/353/332/307 IPC

21.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for modification/correction in the name of applicant/accused in the bail order passed u/s. 439 Cr.PC dated 19.08.2020.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. R.K. Jha, Ld. Counsel for applicant/accused.

It is submitted by Ld. Counsel for applicant/accused that applicant/accused Govind Jha @ Ajay Jha was granted bail subject to furnishing bail bond in sum of Rs. 30,000/- with one surety of like amount to the satisfaction of concerned MM/Duty MM/CMM vide order dated 19.08.2020 of Sh. Sunil Beniwal, Ld. ASJ, Duty Judge, West District. But inadvertently in the second opening line of the order, the name of the applicant is written as Sanjeev instead of Govind Jha @ Ajay Jha. It is also submitted that in the third paragraph 2nd line of the said order, the offence u/s. 279/328 IPC instead of 279/337 IPC is typed. Hence, it is prayed that as both these are typographical mistakes, same may kindly be corrected/modified.

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Record perused. As per bail application of the applicant on which applicant was granted bail vide order dated 19.08.2020, the name of the applicant is written as Govind Jha @ Ajay Jha and the section of the IPC in the FIR are 279/337 IPC and not 279/328 IPC. Even in the report of IO name of the accused is written as Govind Jha @ Ajay Jha and section of IPC are 279/337 IPC instead of 279/328 IPC. Hence, it is a typographical mistake, which is corrected as prayed. Accordingly, order dated 19.08.2020 deemed to be passed in respect of accused Govind Jha @ Ajay Jha and not applicant Sanjeev and section 279/337 IPC shall be read instead of 279/328 IPC. Application disposed off in above terms.

This order shall be read part and parcel of the bail order dated 19.08.2020 passed by Sh. Sunil Beniwal, Ld. ASJ, Duty Judge, West District, Delhi in FIR no. 350/2020, PS Kirti Nagar.

Copy of this order be given dasti to the parties, as prayed.

(POORAN CHAND)
ASJ-02/West/Delhi
21.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 346/2020
State Vs. Pradeep
PS : Mundka
u/s. 392/394/34 IPC

21.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Ms. Tarannum Khan, Ld. Counsel for applicant/accused.

Reply filed by IO. Same is taken on record.

Part arguments heard.

Adjournment sought by Ld. State Counsel on the ground that IO may be called for clarifications on the direction given by the court on previous date whether TIP of the accused has been conducted or not as this fact is not clarified in the reply of IO.

At the request of Ld. State Counsel, let IO be called for next date i.e. on 29.08.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
21.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 313/2019
State Vs. Raja
PS : Mundka
u/s. 394/395/411/34 IPC

21.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Manoj Bhandari, Ld. Counsel for applicant/accused.

Part arguments heard.

At this stage, Ld. State Counsel requests to call the IO to seek certain clarifications regarding bike which was used while committing the present offence.

Put up for appearance of IO and hearing on the bail application on 27.08.2020 through Video Conferencing.

(POORAN CHAND)
ASJ-02/West/Delhi
21.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 391/20
State Vs. Lalit Kumar
PS : Mundka
u/s. 323/376/328/313/506 IPC

21.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Mukesh Birla, Ld. Counsel for accused.
Complainant with Sh. Navin Gulia, Ld. Counsel.

Reply not filed by IO. Let notice be issued to the SHO with the direction to file reply to the bail application on or before next date.

Put up for reply and hearing of this bail application on 26.08.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
21.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 290/20
State Vs.Sagar
PS : Nihal Vihar
u/s. 392/452/269/188/34 IPC & 25/54/59 Arms Act

21.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Vikas Bhatia, Ld. Counsel for applicant/accused.

Reply filed by IO. Copy supplied to Ld. Counsel for applicant/accused.

At this stage, Ld. Counsel for applicant/accused submits that he is not ready with the arguments and seeks adjournment.

At the request of Ld. Counsel for applicant/accused, put up for arguments on bail application on 25.08.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
21.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 176/2020
State Vs. Krishna Devi
PS : Anand Parbat
u/s. 326-A/506/34 IPC

21.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Anil Kumar and Sh. Shakeel Ahmed, Ld. Counsel for accused.
Victim in person.

Reply filed by IO. Same is taken on record. Copy supplied.

I have heard part arguments on the bail application from both sides.

At this stage, Ld. Counsel for applicant seeks adjournment to concern her client on certain point in view of the reply filed by IO.

On the other hand victim submits that due to weak financial condition she is unable to engage the counsel and requests for legal aid.

In these circumstances, victim is referred to DLSA West District, room no. 295, Tis Hazari Court, Delhi to provide adequate legal aid to the victim.

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Bail application is re-notified for 27.08.2020.

Copy of this order be given to victim to be shown to DLSA, West, Delhi for providing legal aid.

(POORAN CHAND)
ASJ-02/West/Delhi
21.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 812/2020
State Vs.Jindal Kumar
PS : Nihal Vihar
u/s. 323/354/354(B)/341/34 IPC

21.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Dr. M.K. Gahlot, Ld. Counsel for applicant/accused.
SI Jai Bhagwan on behalf of IO ASI Padam Singh with paper book.

Reply filed by IO. Copy supplied to Ld. Counsel for applicant/accused.

I have heard partly Ld. Counsel for applicant/accused on the bail application.

When certain clarifications put to SI Jai Bhagwan, he submits that he is not in a position to explain the facts and the main IO is stated to be out of station.

At this stage, Ld. State Counsel also submits that as per mandate

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of law, presence of complainant Mamta and injured Krishna is required at the time of hearing of bail application.

At this stage, Ld. Counsel for applicant/accused submits that he has no objection if the complainant and injured are called for giving hearing in the matter and further requests that till next date of hearing arrest of accused may be stayed as the present FIR was registered on 08.08.2020 and prior to present FIR we have given the complaint to the police but no FIR has been registered on our complaint. It is also submitted that even IO was unable to file reply to the bail application and just consuming the time.

Record perused.

In view of the facts and circumstances of the case, let both the victim/complainant be called for next date and IO/ASI Padam Singh be also called alongwith the paper book.

Till next date of hearing, IO is directed not to take any coercive action against the applicant/accused.

Put up for appearance of complainant/victim, IO and hearing of this bail application on 29.08.2020.

Copy of this order be given dasti to IO and Ld. Counsel for applicant/accused.

(POORAN CHAND)
ASJ-02/West/Delhi
21.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 674/2020
State Vs. 1. Ramesh Chand, 2. Deepak Chand, 3. Sagar Chand and 4. Hemlata
PS : Ranhola
u/s. 498A/376/376D/377/509/34 IPC

21.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Jaidev Sharma, Ld. Counsel for applicant/accused.
Complainant in person with Sh. Jai Subhash, Ld. Counsel.

Part arguments heard from both sides.

IO has not connected despite sending link and Ld. State Counsel submits that in absence of IO, he is unable to make any submission because as per the directions vide order dated 15.07.2020, IO has to file detailed report and further submits that IO be called for next date alongwith the detailed report.

Ld. State Counsel further submits that in view of the facts and circumstances of the case, IO be directed to appear in person on next date alongwith paper book to assist him.

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Let notice be issued to IO to appear in person alongwith paper book/file to join the proceedings of this case alongwith Ld. State Counsel.

Put up for appearance of IO and hearing of this bail application on 01.09.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
21.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 766/2020
State Vs. Ankush
PS : Nihal Vihar
u/s. 326/34 IPC

21.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. V.K. Jha, Ld. Counsel for applicant/accused.
IO/SI Jai Bhagwan in person with file.

Part arguments heard.

Ld. State Counsel submits that as per MLC no. 8378 dated 21.07.2020, doctor has opined the injury as 'Grievous' which is on left shoulder.

At this stage, Ld. Counsel for applicant/accused submits that injured has no objection if the bail is granted as accused and injured are family members and residing in the same house.

In these circumstances, let injured be called through IO for next date.

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Put up for appearance of injured and IO and hearing of bail application on 29.08.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
21.08.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 10/2020
State Vs. Manish Kumar
PS : Ranhola
u/s. 308/341 IPC

21.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Sumant Manchanda, Ld. Counsel for applicant/accused.

Reply filed. Copy supplied.

At this stage, Ld. Counsel for applicant/accused seeks adjournment on the ground that he has not prepared for the arguments.

At the request of Ld. Counsel for applicant/accused, put up for arguments on the bail application on 29.08.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
21.08.2020